

ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-4256/65].

Mr. Speaker: What is the point of order?

Shri S. M. Banerjee: Sir, My point of order is this. Whenever the Minister of Parliamentary Affairs refers to the assurances given by the other Ministers in the House and lays the statement on the Table of the House, some points may be raised. In fact, you remember, Sir, that when Dr. Lohia wanted to raise a point of order regarding the question of the withdrawal of the jeeps about which the hon. Prime Minister made an announcement, it was allowed. So, I only referred to the assurances when Shri Satya Narayan Sinha read out the statement in respect of the assurances, and laid the statement on the Table of the House. I only wanted to know whether we should not raise the point at the appropriate time, when the list is laid on the Table of the House, especially when certain assurances are not implemented.

Mr. Speaker: This is not the time when it can be raised.

Shri S. M. Banerjee: Where should I raise it, Sir?

Mr. Speaker: I am not here to advise him. If he raises it at the proper moment, I shall hear him.

COTTON TEXTILES (CONTROL) AMENDMENT ORDER, AND CENTRAL SILK BOARD (AMENDMENT) RULES

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy each of the following papers:—

- (i) The Cotton Textiles (Control) Amendment Order, 1965, published in Notification No. S.O. 722 dated the 6th March, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-4257/65].

- (ii) The Central Silk Board (Amendment) Rules, 1965, published in Notification No. G.S.R. 445 dated the 20th March, 1965, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

[Placed in Library. See No. LT-4258/65].

- (iii) Audit Report on the Accounts of the Central Silk Board for the year 1963-64.

[Placed in Library. See No. LT-4259/65].

- (iv) Annual Report of the Rubber Board for the year 1963-64.

[Placed in Library. See No. LT-4260/65].

- (v) Annual Report of the Coffee Board for the year 1963-64.

[Placed in Library. See No. LT-4261/65].